

NHRC, India organises open house discussion in New Delhi

The National Human Rights Commission organised an open house discussion in hybrid mode on 'Dignity and Liberty of the Individuals- Rights of Manual Scavengers' at its premises in New Delhi. The discussion was chaired by the NHRC, India Chairperson, Justice V Ramasubramanian in the presence of Members, Vijaya Bharathi Sayani and Justice (Dr) Bidyut Ranjan Sarangi, Secretary General, Bharat Lal. Attendees also included representatives from various ministries and state governments.



राष्ट्रीय मानवाधिकार आयोग द्वारा व्यक्तियों की गरिमा और स्वतंत्रता पर चर्चा का आयोजन

सवेरा न्यूज/आकाश द्विवेदी

नई दिल्ली, 7 जनवरी : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अपने नई दिल्ली स्थित कार्यालय में व्यक्तियों की गरिमा और स्वतंत्रता- मैनुअल स्कैवेंजर्स के अधिकार विषय पर हाइब्रिड मोड में खुली चर्चा का आयोजन किया।

इस कार्यक्रम की अध्यक्षता आयोग के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन ने की।

इस अवसर पर आयोग की सदस्य विजया भारती सयानी, न्यायमूर्ति (डॉ) बिद्युत रंजन सारंगी, महासचिव भरत लाल और अन्य वरिष्ठ अधिकारी मौजूद रहे। इसके अलावा, विभिन्न मंत्रालयों, राज्य सरकारों, गैर सरकारी संगठनों, संबुक्त राष्ट्र एजेंसियों, निजी संगठनों, मानवाधिकार रक्षकों और शोध विद्वानों के प्रतिनिधियों ने भाग

लिया। चर्चा का मुख्य उद्देश्य मैनुअल स्कैवेंजर्स के अधिकारों और उनकी गरिमा सुनिश्चित करने से संबंधित मुद्दों पर विचार करना था। न्यायमूर्ति वी. रामसुब्रमण्यन ने कहा कि मैनुअल स्कैवेंजिंग को कानूनी रूप से प्रतिबंधित और प्रबंधित किया जा रहा है, लेकिन इसके बावजूद सफाई कर्मचारियों की मौतें जारी हैं। उन्होंने कहा कि इस समस्या के समाधान के लिए इसके कारणों का गहन अध्ययन और समझना आवश्यक है। न्यायमूर्ति रामसुब्रमण्यन ने सीवर लाइनों और सेप्टिक टैंकों की सफाई के लिए प्रौद्योगिकी और रोबोट का उपयोग करने पर बल दिया। उन्होंने सुझाव दिया कि एक पायलट परियोजना के तहत इसे एक राज्य में शुरू किया जाए ताकि इसके परिणामों का आकलन कर इसे अन्य हिस्सों में लागू किया जा सके।

Justice V Ramasubramanian felicitated as NHRC Chairperso

https://www.uniindia.com/news/india/justice-v-ramasubramanian-felicitated-as-nhrc-chairperson/3362296.html#google_vignette

New Delhi, Jan 6 (UNI) Justice V Ramasubramanian, the newly appointed Chairperson of the National Human Rights Commission (NHRC), emphasized extraordinary efforts required to uphold human rights in a diverse nation like India. Speaking at a felicitation event organized by the All India Senior Advocates Association (AISAA) at the Constitution Club on Monday evening, he highlighted the challenges both state and non-state actors face in safeguarding human rights. Justice Ramasubramanian, who assumed office on December 30, 2024, expressed a profound sense of responsibility. "A huge expectation rests on these slender shoulders," he remarked, underscoring the complexity of managing India's diversity.

"India is home to followers of eight major religions, speakers of 22 official languages and over 700 dialects, as well as 1,640 castes and communities," he noted. He further added that balancing the rights of state and non-state actors in such a multi-religious, multi-ethnic, and multi-linguistic society is no easy task. Delivering his first public speech after taking charge, Justice Ramasubramanian traced the evolution of human rights from civil and political rights to socio-economic and cultural rights, and now to "fourth-generation rights," which address emerging issues like cryogenics and posthumous body preservation. He stressed that the responsibility of human rights commissions, particularly in a country as complex as India, is immense. Justice Ramasubramanian also elaborated on the dual challenges posed by state and non-state actors in the human rights domain. "When non-state actors create hurdles, we rely on state actors to resolve them.

But when state actors intervene, protecting the rights of those non-state actors becomes another challenge," he explained, highlighting the intricate dynamics of human rights protection. Known for his humor and candid opinions, Justice Ramasubramanian was at his most engaging as he reflected on the financial sacrifices of accepting the NHRC Chairperson role. He revealed that after his retirement from the Supreme Court on June 29, 2023, he had a flourishing arbitration practice, including international arbitrations, which brought him considerable financial comfort.

"For the past 18 months after my retirement, the goddess of wealth not only smiled but laughed, hugged me, and made my life very comfortable. But that made the goddess of learning, Saraswati, very jealous, and she snatched me away from the goddess of wealth to appoint me as Chairperson of NHRC," he quipped, leaving the audience, comprising lawyers and former judges, in splits. Justice Ramasubramanian disclosed

that then-Chief Justice of India (CJI) D.Y. Chandrachud had offered to recommend him as head of a tribunal before his retirement, but he had politely

declined, stating, "For the past 30 years, I was wedded to learning, so I could not make any money. Now, post-retirement, I wanted to do some arbitrations and make money." He added that accepting the NHRC role marked a transition from "Happy Hours" to "Dry Days" financially, as he left behind lucrative arbitration opportunities to take on the responsibility of safeguarding human rights.

"It's a huge financial sacrifice for ex-judges of the higher judiciary to quit arbitration work and accept appointments as heads of tribunals and commissions," he noted. The felicitation ceremony saw tributes from legal luminaries. Supreme Court Justice N. Kotiswar Singh commended Justice Ramasubramanian's deep understanding of India's constitutional heritage and his alignment with modern ideals of justice. "He is not only a scholar of law but also deeply rooted in India's traditions," said Justice Singh. Dr. Adish C. Aggarwala, Secretary General of AISAA and President of the International Council of Jurists (ICJ), London, lauded Justice Ramasubramanian as a "true human being and protector of human rights."

Dr. Aggarwala shared his association with Justice Ramasubramanian, recalling his farewell function during his tenure as Supreme Court Bar Association President. "He has always decided cases not just by his head, but by his heart," Dr Aggarwala said, emphasizing Justice Ramasubramanian's commitment to constitutional values and justice for vulnerable sections of society. He praised his judicial contributions over a 17-year career, describing him as a role model for judges, lawyers, and teachers of law. Justice Ramasubramanian was honoured with a citation recognizing his lifelong contributions: "In recognition of his lifelong contribution spanning over 23 years as an advocate (1983-2006) and over 17 years as a judge (2006-2023). In these years, he touched countless lives and made a lasting impact as a distinguished jurist.

A role model for judges, lawyers, and teachers of law." The event was attended by Senior Advocate P. Wilson, President of AISAA, Senior Advocates S. Prabakaran, Ashok Kumar Parija, Anmol Rattan Sidhu, and former Delhi High Court Judges Justice Ravindra Singh, Justice Talwant Singh, and Justice Sangeeta Dhingra Sehgal among others. The felicitation ceremony marked an inspiring start to Justice Ramasubramanian's tenure as NHRC Chairperson, reinforcing his commitment to justice, constitutional values, and human rights protection

NHRC expresses concern over sanitation workers' deaths despite laws prohibiting manual scavenging

<https://www.tribuneindia.com/news/manual-scavenging/nhrc-expresses-concern-over-sanitation-workers-deaths-despite-laws-prohibiting-manual-scavenging>

NHRC chairperson stressed the need for a pilot project utilising technology and robots to clean sewer lines and septic tanks

Vibha Sharma Tribune News Service New Delhi, Updated At : 08:59 PM Jan 07, 2025
IST

National Human Rights Commission (NHRC) chairperson Justice V Ramasubramanian expressed concern over the continued deaths of sanitation workers despite laws prohibiting manual cleaning of sewage and hazardous waste.

Addressing an open house discussion on 'Dignity and Liberty of Individuals - Rights of Manual Scavengers', Justice Ramasubramanian emphasised that manual scavenging is being tackled through legislation, executive management, and judicial supervision to eradicate it. However, he noted that the persistent deaths of sanitation workers are alarming, despite legal provisions aimed at eliminating manual cleaning of sewage and hazardous waste.

He stressed the need for a pilot project utilising technology and robots to clean sewer lines and septic tanks. This project would begin in one state and potentially be replicated in other parts of the country. NHRC secretary general Bharat Lal stated that the commission is monitoring the implementation of mechanised cleaning processes by various states.

Need for transparency in data

Participants at the open house discussion emphasised the need for "transparency in manual scavenging data and sewer death reporting, budget analysis, and awareness campaigns under SBM and NAMASTE schemes".

According to the National Commission for Safai Karamcharis' latest data, 1,289 sewer/septic tank death cases were reported in India between 1993 and December 31, 2024. The data is based on information from states, union territories, media reports, and complaints received by the commission.

Earlier, in November, the Ministry of Social Justice and Empowerment informed the Parliament that 1,248 persons had died while cleaning sewer and septic tanks in India since 1993. Tamil Nadu reported the highest number of deaths (253), followed by Gujarat (183), Uttar Pradesh (133), and Delhi (116).

The number of deaths while cleaning septic tanks and sewers has been consistently reported: 76 in 2018, 133 in 2019, 35 in 2020, 66 in 2021, 84 in 2022, and 49 in 2023.

The crucial question remains: should even a single tragic death occur due to inadequate equipment and ineffective implementation of existing laws?

Tragic deaths

The tragic deaths of sanitation workers in India are a stark reminder of the country's underlying social issues and lack of proper implementation of existing laws. In developed countries, when a sewer line gets clogged, a professionally trained sewer diver is sent in, equipped with proper protective gear and emergency standby. However, in India, it is mostly the poor and marginalised segments who risk their lives to unclog sewers and septic tanks without proper protective equipment.

According to the NHRC secretary general, certain castes and communities are disproportionately affected by this practice. The National Human Rights Commission has taken up the issue of implementing mechanised cleaning processes and has found that various states have prepared three-year programmes for urban local bodies in line with the Supreme Court guidelines issued in Dr Balram Singh v/s Union of India & Ors case, he said.

According to ministry officials, the government has taken serious note of the deaths occurring due to hazardous cleaning of sewers and septic tanks, as well as the non-observance of safety precautions prescribed under the Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013. To address this issue, the government has launched projects offering loans and skilling opportunities, encouraging cities to adopt mechanised sanitation systems. For instance, "National Action for Mechanised Sanitation Ecosystem" (NAMASTE) aims to stop deaths of sewer and septic tank workers (SSWs) by promoting mechanised cleaning and providing safety equipment.

NHRC expresses concern over sanitation workers' deaths despite laws prohibiting manual scavenging

<https://www.tribuneindia.com/news/india/nhrc-expresses-concern-over-sanitation-workers-deaths-despite-laws-prohibiting-manual-scavenging/>

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Financially From 'Happy Hours' To 'Dry Days', Ex-SC Judge On Leaving 'Lucrative' Arbitration And Becoming NHRC Chief

<https://www.timesnownews.com/india/financially-from-happy-hours-to-dry-days-ex-sc-judge-on-leaving-lucrative-arbitration-and-becoming-nhrc-chief-article-117008188>

Justice Ramasubramanian said then CJI Chandrachud had offered a Tribunal head post but he refused as he wanted to do arbitration and make money

Authored by: [Harish V Nair](#) Updated Jan 7, 2025, 08:36 IST

New Delhi: Former Supreme Court Justice V Ramasubramanian, known for his humour sense and blunt opinions was at his candid best during a felicitation hosted by All India Senior Advocates Association after his appointment as Chairperson of the National Human Rights Commission recently.

Narrating his own experience in detail, vividly, Justice Ramasubramanian, who had a roaring arbitration practice, including international arbitrations in the past 18 months post his retirement as a SC judge, in his speech Monday evening at the Constitution Club drove home the point that for ex-higher judiciary (HC,SC) judges it's a huge sacrifice financially to quit arbitration work and accept appointment as head of tribunals and Commissions.

The former SC judge also revealed that before his retirement in June 29, 2023 then CJI D Y Chandrachud had offered to recommend him as head of some tribunal but he had politely refused it saying for the past 30 years he was “wedded to learning” therefore could not make any money but now post-retirement he wanted to “do some arbitrations” and make money.

“For the past 18 months after my retirement the goddess of wealth not only smiled she laughed she hugged me she took me in her arms and made my life very comfortable but that made goddess of learning Saraswati very jealous and snatched me away from the goddess of wealth to be appointed as Chairperson of NHRC”, he said leaving the large audience largely comprising of lawyer and former judges, in splits.

“In a lighter vein I was tell people that in Bars there is a timing prescribed as ‘Happy Hours’.After happy hours the dry days will begin so from December 30 2024 (took charge as NHRC chief) again the financially dry days have started”, Justice Ramasubramanian said.

WHAT JUSTICE RAMASUBRAMANIAN SAID

“Dear friends I still remember the day on which the SCBA felicitated me on May 19 2023 on my last working day when Adish Aggarwala was president of the SCBA on that day

Honourable the then CJI D Y Chandrachud announced that he was trying to persuade me to accept office of Chairmanship of some tribunal and I wasn't accepting I openly told audience that I was wedded to learning for 30 yrs therefore Lakshmi the goddess of wealth never smiled at me so I said at least after retirement I want to do some arbitrations and make goddess of wealth Lakshmi smile at me so for the past 18 months .After my retirement the goddess of wealth not only smiled, she laughed, she hugged me, she took me in her arms and made my life very comfortable but that made goddess Saraswati very jealous and snatched me away from the goddess of wealth to be appointed as Chairperson of NHRC" he said.

"..somebody asked me SIR how did you and why did you take a decision of leaving a very lucrative arbitration practice ...I said the choice depends upon one's mindset if you have a mindset to live like a hermit ..keep wants within your means or you can live like a king..two things that matter in life please remember contentment is natural wealth... luxury is artificial poverty my teacher said. Who is richest man in the world? One who makes billions of rupees in a day not the richest man but that richest is the man who keeps his wants within his means...in a lighter vein I was telling people that in Bars there is a timing prescribed as "happy hours," he said adding, "After happy hours the dry days will begin so from December 30 2024 again the financially dry days have started for me."

'Protecting Human Rights In A Diverse Nation Not Easy': New NHRC Chief On Challenges – EXCLUSIVE

<https://www.timesnownews.com/india/protecting-human-rights-in-a-diverse-nation-not-easy-new-nhrc-chief-on-challenges-exclusive-article-117010028>

Difficult to manage such a diverse country as a homogenous unit, also balancing rights of state actors and non-state actors not easy, said Justice Ramasubramanian in his first public speech after taking charge.

Updated Jan 7, 2025, 09:42 IST

Protecting human rights of each individual in a country like India, a diverse nation with a variety of religions, languages, and castes is not an easy task and needs “extra-ordinary efforts”, new National Human Rights Commission (NHRC) Chairperson Justice V Ramasubramanian said in his first public speech after assuming office, also adding that challenges emanate not only from state actors but also from non-state actors.

He was speaking at a felicitation hosted by the All India Senior Advocates Association at the Constitution Club yesterday (Monday) night. Justice Ramasubramanian took charge as head of NHRC on December 30, 2024

“I am conscious of the fact that a very huge responsibility rests on these slender shoulders ..there is huge expectation . people should understand that India is such a diverse country that it is very difficult to manage as a homogenous country we have people who follow 8 major religions of the world we have people who speak 22 major languages and other 700 languages and dialects”, the retired Supreme Court judge said.

“We have people divided by at least 1,640 castes and communities ..we have people of various different ethnic groups so such a multi-religious multi ethnic multi-linguistic and what not..such a country to be managed as a cohesive unit is a huge challenge all of us know history of human rights evolution of it has gone through many faces ..now there is socio political and cultural rights which became second generation rights..We have now arrived at fourth generation rights were we talk about on account of innovation in science and technology we talk about preserving ones own body after death by using technology like cryogenics so with so much having happened in evolution of human rights the responsibility which humans rights commission shoulders especially in a country like ours is huge”, said Justice Ramasubramanian.

The former SC judge said “people don’t understand challenges emanate not only from state actors but also from non-state actors” “...when non state actors create lot of problems and pose challenges to the protection of human rights we have to depend on

state actors to curtail non state actors who create the hurdles then state intervenes then protection of human rights of those non state actors become a challenge so the challenges faced by human rights commissions of country like ours which have a diverse population are extra ordinary”, he added.

Several noted personalities praised and congratulated Justice Subramanian on his taking over as NHRC Chairperson.

Justice N Kotiswar Singh of Supreme Court who was present at the event said “What is appealing about Justice Ramasubramanian is that he is full of humility, deep knowledge ...he has deep belief in heritage of this country in preamble where words equality, liberty, fraternity finds emphasis.”

“He is that judge who connects with modern idea of justice..he is scholar not only in law but also Tamil..whatever he does is deeply rooted in rich tradition of this country”, said Justice Singh

“NHRC is a very important institution.. justice not just prerogative of High Courts, Supreme Court but also such Commissions. NHRC has been supplementing where mainstream justice delivery systems could not reach”, said the SC judge.

All India Senior Advocates Association (AISSA) Secretary General Adish C Aggarwala hailed Justice Ramasubramanian as a “true human being and protector of human rights...” and said he was a fine judge in High Courts and Supreme Court and a great human being.”

The former SC judge sacrificed lucrative arbitration assignments for public interest and all of us will benefit, added Aggarwala

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Justice V. Ramasubramanian Felicitated as NHRC Chairperson in Grand Ceremony

<https://tennews.in/justice-v-ramasubramanian-felicitated-as-nhrc-chairperson-in-grand-ceremony/>

TEN NEWS NETWORK On **Jan 7, 2025**

New Delhi, January 7, 2025: Justice V. Ramasubramanian was honored at a grand felicitation ceremony held at the Speaker Hall, Constitution Club, celebrating his appointment as Chairperson of the National Human Rights Commission (NHRC). Organized by the All India Senior Advocates Association, the event was graced by eminent legal luminaries, bar leaders, and dignitaries from across the nation.

Dr. Adish C. Aggarwala, Secretary General of the Association and President of the International Council of Jurists, London, delivered an inspiring address, applauding Justice Ramasubramanian's illustrious 17-year judicial career. He highlighted Justice Ramasubramanian's unwavering commitment to constitutional values, his empathetic approach to justice, and his ability to simplify complex legal issues for the common man.

Dr. Aggarwala further praised the newly appointed Chairperson for his reformist mindset and dedication to uplifting marginalized communities. A citation was presented in recognition of Justice Ramasubramanian's distinguished contributions as an advocate and judge, underscoring his role as a jurist and a role model for the legal fraternity.

Justice V. Ramasubramanian, while addressing the gathering, remarked, "I am conscious of the immense responsibility that rests on my shoulders, given the high expectations placed upon this role. India's incredible diversity makes it challenging to manage as a homogenous entity. We are a nation with followers of eight major religions, speakers of 22 official languages, and over 700 other languages and dialects. Additionally, our society is divided into at least 1,640 castes and communities, with people belonging to various ethnic groups. Managing such a multi-religious, multi-ethnic, and multi-linguistic nation as a cohesive unit is an enormous challenge."

He added, "The evolution of human rights has progressed through multiple stages—from civil and political rights to socio-political and cultural rights, and now, fourth-generation rights influenced by advancements in science and technology. This includes discussions on preserving one's body after death through cryogenics. The responsibilities of a human rights commission in a country as diverse as ours are monumental."

Justice Ramasubramanian further explained, "Challenges to human rights emanate not only from state actors but also from non-state actors. When non-state actors pose

threats, we rely on state actors to intervene. However, this intervention often complicates the protection of human rights for those non-state actors, creating unique challenges. Balancing the rights of individuals and communities in such a diverse nation requires immense dedication and nuanced decision-making.”

P. Wilson, Rajya Sabha MP, stated during the event, “We have decided to felicitate the Honorable Justice V. Ramasubramanian on behalf of the All India Senior Advocates Association for his significant contributions to judicial reforms. His exceptional qualities, profound legal knowledge, and ability to analyze complex legal issues make him an exemplary figure in the legal fraternity. Justice Ramasubramanian stands as a shining example of how hard work and persistence lead to success. His life and career are a testament to perseverance, intellectual brilliance, and an unwavering pursuit of justice.”

Despite his relatively short tenure at the Supreme Court, Justice Ramasubramanian made significant contributions, delivering a total of 102 judgments. His career is a living example of the immense impact of dedication and excellence in the legal field.

The event was a remarkable celebration of Justice Ramasubramanian’s enduring legacy and his continued commitment to justice and human rights.

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NHRC orders measures for welfare of journalists.

<https://www.orissapost.com/nhrc-orders-measures-for-welfare-of-journalists/>

PNN Updated: January 7th, 2025, 10:05 IST in State, Top Stories

Keonjhar: The National Human Rights Commission (NHRC) has directed the Information and Public Relations department to take measures to ensure the welfare, protection, and social security of journalists.

The NHRC issued the order on January 1 in response to a petition filed by senior lawyer and human rights activist Radhakanta Tripathi October 24, 2024.

Tripathi's petition was based on Justice Malathia's report concerning the welfare of journalists. In his petition, Tripathi highlighted that financial benefits recommended by the Central government for journalists' welfare have not been implemented, and the human rights of journalists are being violated.

He presented evidence to the apex rights body regarding the various challenges faced by journalists, steps taken by the government in the past, and the need for these measures to be effectively implemented.

The NHRC has instructed the Secretary of the Ministry of Information and Broadcasting, as well as the Chief Secretaries of all states, to provide a comprehensive report on the matter.

NHRC ने पत्रकारों के कल्याण के लिए कदम उठाने का आदेश दिया

<https://www.jantaserishta.com/local/odisha/nhrc-orders-to-take-steps-for-the-welfare-of-journalists-3751755>

Kiran 7 Jan 2025 10:08 AM

Keonjhar क्योंझर: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सूचना एवं [जनसंपर्क](#) विभाग को पत्रकारों के कल्याण, संरक्षण और सामाजिक सुरक्षा सुनिश्चित करने के लिए कदम उठाने का निर्देश दिया है। एनएचआरसी ने वरिष्ठ वकील और मानवाधिकार कार्यकर्ता राधाकांत त्रिपाठी द्वारा 24 अक्टूबर, 2024 को दायर याचिका के जवाब में 1 जनवरी को यह आदेश जारी किया। त्रिपाठी की याचिका पत्रकारों के कल्याण से संबंधित न्यायमूर्ति मालथिया की रिपोर्ट पर आधारित थी। अपनी याचिका में त्रिपाठी ने इस बात पर प्रकाश डाला कि पत्रकारों के कल्याण के लिए केंद्र सरकार द्वारा अनुशंसित वित्तीय लाभों को लागू नहीं किया गया है और पत्रकारों के मानवाधिकारों का उल्लंघन किया जा रहा है।

उन्होंने पत्रकारों के सामने आने वाली विभिन्न चुनौतियों, सरकार द्वारा अतीत में उठाए गए कदमों और इन उपायों को [प्रभावी](#) ढंग से लागू करने की आवश्यकता के बारे में शीर्ष अधिकार निकाय के समक्ष साक्ष्य प्रस्तुत किए। एनएचआरसी ने सूचना एवं प्रसारण मंत्रालय के सचिव के साथ-साथ सभी राज्यों के मुख्य सचिवों को मामले पर एक व्यापक रिपोर्ट उपलब्ध कराने का निर्देश दिया है।

परिवार ने पूर्व AP बेवरेजेज MD पर अवैध हिरासत और यातना का आरोप लगाया

<https://jantaserishta.com/local/andhra-pradesh/family-accuses-former-ap-beverages-md-of-illegal-detention-and-torture-3753240>

7 Jan 2025 5:55 PM

Hyderabad हैदराबाद: आंध्र प्रदेश बेवरेजेज कॉरपोरेशन लिमिटेड के पूर्व प्रबंध निदेशक [वासुदेव रेड्डी के परिवार](#) ने आरोप लगाया है कि उन्हें सीआईडी अधिकारियों द्वारा अवैध रूप से हिरासत में लिया जा रहा है और प्रताड़ित किया जा रहा है। परिवार के सदस्यों के अनुसार, रेड्डी को पिछले तीन दिनों से हैदराबाद के एक उपनगर में सीआईडी अधिकारियों की एक टीम ने बंधक बनाकर रखा है, जिसमें घटामनेनी श्रीनिवास भी शामिल हैं। उनका दावा है कि रेड्डी पर पिछली सरकार के प्रमुख लोगों के बारे में जानकारी देने का दबाव बनाया जा रहा है और उन्हें शारीरिक और मानसिक रूप से प्रताड़ित किया जा रहा है। परिवार ने रेड्डी की भलाई को लेकर गंभीर चिंता व्यक्त की है और [कानूनी समाधान](#) के लिए उच्च न्यायालय और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से संपर्क करने की अपनी मंशा की घोषणा की है।

मंडलकारा के सजायाफ्ता बंदी की संदेहास्पद स्थिति में मौत

<https://www.livehindustan.com/bihar/siwan/story-inmate-dies-under-suspicious-circumstances-at-model-hospital-family-demands-investigation-201736235384658.amp.html>

ममसीवान के मंडलकारा के बंदी पप्पू सिंह की इलाज के दौरान संदिग्ध स्थिति में मौत हो गई। परिवार का आरोप है कि वह स्वस्थ थे और उनकी मौत की जांच होनी चाहिए। स्वास्थ्यकर्मियों और पुलिस की चुप्पी ने संदेह...

[Newsrap](#) हिन्दुस्तान, सीवान Tue, 7 Jan 2025, 01:06:PM

ममसीवान, निज प्रतिनिधि। स्थानीय मंडलकारा के एक बंदी की सोमवार की सुबह अचानक तबीयत बिगड़ने से मॉडल अस्पताल के इमरजेंसी वार्ड में इलाज के दौरान संदेहास्पद स्थिति में मौत हो गयी। मृत बंदी जीबी नगर थाना क्षेत्र के शकरा निवासी स्व. कृष्णाा सिंह का 45 वर्षीय पुत्र पप्पू सिंह है। मंडल कारा प्रबंधन का कहना है कि अचानक बीपी हाई होने के कारण उनको मॉडल अस्पताल में इलाज के लिए ले जाया गया। लेकिन इलाज के दौरान ही बंदी की मौत हो गयी। जबकि, परिजनों का आरोप है कि वे स्वस्थ थे। उनकी मौत कैसे हुई है, इसकी गहनता से जांच होनी चाहिए। मॉडल अस्पताल में मृत बंदी का बेटा प्रकाश सिंह ने बताया कि जब परिजन को इस घटना की जानकारी मिली तो सभी भागे-भागे अस्पताल पहुंचे। पहले तो कोई कुछ बताने को तैयार नहीं था काफी देर तक खोजबीन करने पर उसके पिता एक बेड पर मृत पड़े दिखायी दिए। मौत मामले में स्वास्थ्यकर्मियों व पुलिसकर्मियों की चुप्पी संदेह पैदा कर रही है। बेटा ने बताया कि कई बार परिवार को लोग धमकी दे रहे थे। इस घटना को लेकर लिखित शिकायत स्थानीय थाने में की जाती रही। लेकिन, पुलिस इसे कभी गंभीरता से नहीं ली। मौजूद पत्नी सविता देवी ने बताया कि उनके पति 2019 से व्यवसायी हरिशंकर सिंह हत्याकांड में मंडल कारा में सजायाफ्ता बंदी के रूप में बंद थे। रविवार की सुबह अचानक इनकी मौत की सूचना लोगों से हमें मिली है। पटना कराया जाएगा शव का पोस्टमार्टम बताया गया कि शव का पोस्टमार्टम पटना पीएमसीएच में कराया जाएगा। दरअसल, न्यायिक हिरासत में हुई किसी भी बंदी की मौत की घटना में पोस्टमार्टम के संबंध में **राष्ट्रीय मानवाधिकार आयोग**, नई दिल्ली की ओर से अनुशंसा की गयी है। इसके तहत पोस्टमार्टम परीक्षण कम से कम तीन डॉक्टरों के बोर्ड द्वारा किया जाना चाहिए। वह भी तीन अलग-अलग संस्थानों से, क्योंकि एक ही संस्थान के डॉक्टरों पर कुछ मामलों में बोर्ड में अपने वरिष्ठ सदस्यों के प्रभाव की संभावना होती है। इससे अन्य सदस्यों की स्वतंत्रता बाधित होने की संभावना बढ़ जाती है। पोस्टमार्टम करने वाले सभी डॉक्टरों के पास फोरेंसिक मेडिसिन में स्नातकोत्तर डिग्री और पोस्टमार्टम जांच की विशेषता में कम से कम पांच वर्ष का अनुभव होना चाहिए। क्या कहते हैं मंडलकाराधीक्षक मंडलकाराधीक्षक देवाशीष सिन्हा ने बताया कि एक बंदी पप्पू सिंह की तबीयत अचानक सुबह में खराब हुई थी। जांच के दौरान पता चला कि बीपी हाई हुई है। बेहतर इलाज के लिए उसे मॉडल अस्पताल के इमरजेंसी वार्ड में भर्ती कराया गया। जहां बंदी ने इलाज के क्रम में दम तोड़ दिया।

आपा खो बैठे फार्मासिस्ट ने मरीजों के साथ की अभद्रता,क्लीनिक से धक्का मारकर निकालने का आरोप

<https://www.livehindustan.com/uttar-pradesh/shamli/story-pharmacist-accused-of-misconduct-at-primary-health-center-patients-demand-action-201736254485866.amp.html>

[Newsrap](#) हिन्दुस्तान, शामली Tue, 7 Jan 2025, 06:24:PM

Shamli News - प्राथमिक स्वास्थ्य केन्द्र पर तैनात एक फार्मासिस्ट पर मरीजों के साथ बदसलूकी का आरोप लगा है। फार्मासिस्ट ने एक महिला को धक्का देकर गिरा दिया, जिसके बाद मरीजों ने विरोध किया। फार्मासिस्ट ने मरीजों को...

प्राथमिक स्वास्थ्य केन्द्र पर तैनात फार्मासिस्ट पर मरीजों के साथ बदसलूकी कर क्लीनिक से बाहर निकाल देने का आरोप लगा है। आरोप है कि फार्मासिस्ट अव्यवस्था के बीच महिला से ऊँची आवाज में बोलते हुये क्लीनिक से धक्का मार रहे थे। जिस पर अन्य मरीजों ने फार्मासिस्ट का विरोध किया। उसके बाद विरोध करने वाले युवकों को भी अस्पताल से बाहर निकाल दिया। पीड़ितों ने जिलाधिकारी व **राष्ट्रीय मानवाधिकार आयोग** में शिकायत करते हुए फार्मासिस्ट के खिलाफ कार्यवाही की मांग की है। चौसाना के थानाभवन मार्ग स्थित प्राथमिक स्वास्थ्य केंद्र पर मरीजों की भीड़ लगी थीं। लेकिन पीएचसी पर अव्यवस्था के कारण मरीजों की भीड़ ने दवाईयां दे रहे फार्मासिस्ट के क्लीनिक में 5-7 मरीज पहुंच गये, जिससे फार्मासिस्ट भड़क गया और आपा खोते हुये महिला को धक्का मारकर गिरा दिया। जिसका दो मरीजों विशाल व नासिर अली ने विरोध किया और फार्मासिस्ट को मरीजों के संग शिष्टाचार से व्यवहार करने की सलाह दी। विरोध पर युवकों के साथ इंटरन कर रहे युवकों व फार्मासिस्ट ने मारपीट शुरू कर दी। आरोप है कि धक्का मारकर अस्पताल से बाहर कर दिया। दोनों युवक बिना दवाई लिये वापस लौट आये। युवकों ने चिकित्साधिकारी शामली, जिलाधिकारी शामली व राष्ट्रीय मानवाधिकार आयोग को शिकायत कर कार्यवाही की मांग की है। वहीं, पीड़ित युवक फार्मासिस्ट व इंटरन के खिलाफ कोर्ट का दरवाजा खटखटाने की योजना बना रहे है।

Experts moot pilot project on using robots for sewer cleaning

<https://www.thehansindia.com/news/national/experts-moot-pilot-project-on-using-robots-for-sewer-cleaning-935422>

The Hans IndiaHans News Service | 7 Jan 2025 9:18 AM IST

New Delhi : Running a pilot project using robots for cleaning sewer lines and septic tanks was among the suggestions made by experts at a discussion on the rights of manual scavengers and ensuring their dignity organised by the National Human Rights Commission (NHRC), said an official on Monday. Addressing the discussion on 'Dignity and Liberty of the Individuals - Rights of Manual Scavengers', NHRC Chairperson, Justice V. Ramasubramanian said that it is necessary to study and understand the causes to suggest remedial measures.

He stressed the need for running a pilot project using technology/robots for cleaning sewer lines and septic tanks to begin with one state to see its outcome and further replication in other parts of the country, a statement said. NHRC Secretary General, Bharat Lal said that the Commission has taken up the issue of the implementation of mechanized cleaning processes by various states and the steps taken by them in this regard.

It has emerged that various states have prepared a three-year programme for all Urban Local Bodies in accordance with the guidelines issued by the Supreme Court in Dr Balram Singh v/s Union of India case. He also highlighted how certain castes and communities are disproportionately affected by this practice of manual scavenging. The discussion was attended by NHRC Members Vijaya Bharathi Sayani, and Justice (Dr) Bidyut Ranjan Sarangi, and other senior officers. Attendees included representatives from various ministries and state governments, NGOs, human rights defenders, UN agencies, private organizations, and research scholars, contributing to discussions on pertinent issues regarding the rights of manual scavengers and ensuring dignity. NHRC Joint Secretary, Devendra Kumar Nim, gave an overview of the three technical sessions- 'Addressing the issue of deaths in septic and were tanks in India,' 'The need for a complete ban on manual scavenging,' and 'Rehabilitation measures for manual scavengers: A path towards dignity and empowerment and the way forward.' He said that manual scavenging is one of the biggest challenges society is facing today, which needs to be addressed with concerted collective efforts.

Some of the suggestions which emanated from the discussions included the need for better representation and groundlevel monitoring to ensure effective welfare implementation and surveys for effective implementation of rehabilitation programmes and minimum wages. Experts also batted for making a distinction between sanitation workers and manual scavengers in the 2013 Act. They also called for offering incentives

for mechanization of cleaning and imparting training for it to womenled SHGs for sustainable livelihoods. Transparency was also needed in manual scavenging data and sewer death reporting, budget analysis, and awareness campaigns under SBM and NAMASTE schemes, said experts

Family alleges illegal detention and torture of former AP Beverages MD

<https://www.deccanchronicle.com/southern-states/andhra-pradesh/family-alleges-illegal-detention-and-torture-of-former-ap-beverages-md-1852543>

DC Web Desk7 January 2025 5:52 PM

hyderabad: The family of Vasudeva Reddy, former Managing Director of the Andhra Pradesh Beverages Corporation Limited, has alleged that he is being illegally detained and tortured by CID officers.

According to family members, Reddy has been held captive for the past three days in a Hyderabad suburb by a team of CID officers, including Ghattamaneni Srinivas. They claim that Reddy is being pressured to reveal information about key figures from the previous government and is being subjected to physical and mental abuse.

The family has expressed grave concern over Reddy's well-being and has announced their intention to approach the High Court and the National Human Rights Commission (NHRC) to seek legal redress.